

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
CP-76/241-242/ND/2024

IN THE MATTER OF:
Mr. Deepanshu Tyagi

...APPLICANT

Vs

Gold Cost Developers Pvt. Ltd.

...RESPONDENT

Section
U/s 241-242

Order delivered on 09.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Neil Hildreth, Adv. Rahul Jain,
Adv. Kshitiz Arya.

For the Respondent

:Adv. Sidharth Joshi, Adv. Ambareen,
Adv. Vikrant Ballav Sharan.

ORDER

Due to paucity of time, matter is adjourned to **04.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)